

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 1
(IB)-78(PB)/2019

IN THE MATTER OF:

Kamal Mehta

.... Applicant/petitioner

Vs.

M/s. Bestech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 10.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Ashok Kumar Juneja, Mr. Akash Srivastava,
Advs. for Financial Creditor.

For the Respondent(s):-

-
ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 01.02.2019.

Process dasti/registered post/email.

List the matter on 01.02.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)